

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO.437**  
TO BE ANSWERED ON THE 1<sup>ST</sup> DECEMBER, 2015

**AMENDMENT IN INSECTICIDES ACT**

437. DR. KIRIT SOMAIYA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it is true that the members of Indian Small Scale Paint Association have submitted a representation to the Union Government seeking their protection from the biased amendment to the Insecticides Act;
- (b) if so, the details thereof;
- (c) whether the Government is considering separate norms/provisions and special treatment to small scale paint industries; and
- (d) if so, the action plan of the Government to protect the small scale paint industries?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (DR. SANJEEV KUMAR BALYAN)

(a): Yes, Madam.

(b) to (d): The Representation of the Indian Small Scale Paint Association on the draft guidelines for registration of biocides for use in the paints sought separate and relaxed guidelines for registration under the Insecticides Act, 1968. The Registration Committee taking note of the representation agreed to allow quantity based import and indigenous manufacture of biocides for use in paints, as an interim measure till guidelines for registration are formulated. The Registration Committee further constituted a sub-committee under the chairmanship of Dr. P.K. Chakraborty, Assistant Director General (Plant Protection), Indian Council of Agricultural Research, to recommend guidelines for registration of biocides used in paints as preservatives and repellants/exterminants of pests.

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